

CSIR safe tec for cheaper biomed waste disposal

Tiruvandrum, Mar 28: In a first in the country, the CSIR-National Institute for Interdisciplinary Science and Technology (CSIR-NIIST) has developed an innovative technology for safe, sustainable and cost-effective management of biomedical waste.

The technology was showcased at the one-day Biomedical Waste Management Conclave held at CSIR-NIIST campus in the city on March 26.

Dr M Srinivas, Director, AIIMS New Delhi, inaugurated the meet, which was presided over by Dr N Kalaiselvi, Secretary, DSIR and Director General, CSIR, through videoconferencing.

Noting that innovative technologies are vital in biomedical field, Dr Srinivas said AIIMS is always committed to collaborating with academic and research institutions, particularly CSIR. He congratulated CSIR-NIIST Director Dr C Anandharamakrishnan and team on coming up with an alternative for pathogenic biomedical waste disposal.

PUBLIC NOTICE

It is hereby informed to the General Public that my client is intending to purchase the below mentioned property from Mrs.Revathy Sudhakar, wife of Mr.Martin Sudhakar,who purchased the same by the virtue of sale deed registered as document No.4778 of 2016 in SRO, Neelankarai

If any individual / firm / company or etc is having any rights, claims, interests, objection, dispute for the above intended sale transaction, he/she/they may contact the undersigned with the documentary proof substantiating his/her/ their objections/claims/details of disputes/through registered post (due acknowledgment for the same) within Ten (10) days from the date of this publication, failing which, my client will proceed to complete the sale transaction with the above owner as if there are no Third party claims/objections/disputes in respect of the Schedule Property and thereafter no claims /objections/disputes will be entertained.

Schedule of property

All that piece and parcel of land to an extent of 1796 sq.ft and also building constructed on it, comprised in old S.Nos.1/630A2 & 1/634A2, Patta No.13351 as per patta sub-divided S.No.1/663B, situated at Door No.70C, Adjacent to VGP Lay out Part III, 2nd Main Road, Palavakkam Village, Sholinganallur Taluk, Chennai District

The property lies within the Registration district of South Chennai and Sub-registration district of Neelankarai limits

K. Mubarak, MA B.L. Advocate
3/472, East Coast Road (ECR)
PALAVAKKAM,CHENNAI-600 041.
Mob: 97104 06049

PUBLIC NOTICE

BEFORE THE SOLE M.P. VENKATESWARAN ARBITRATOR
Old No. 10, New No. 16, Srinivasa Avenue Road, Raja Annamalai Puram, Chennai 600 028

Arbitration No. MPV/VGN/9 of 2024

VGN Project Estates Private Limited,
Represented by its Authorised Signatory,
Mr. A. Rangappan,
No.Y-222, Kimberly Towers, 2nd Avenue,
Anna Nagar, Chennai - 600 040. ... Claimant

Versus

1) Mr. ARUL THANGAM,
B-20, Flat No. G1, Acchyuthan Apartments,
2nd Cross Street, Thiruvankadam Nagar,
Ambattur, Chennai - 600 053. ... Respondent

The above Arbitration proceedings has been initiated by the Claimant against you for recovery of Rs.18,63,353/- (Rupees Eighteen lakhs sixty three thousand three hundred and fifty three only) and prayed the Hon'ble Sole Arbitrator to pass an award directing you to pay the sum of Rs.18,63,353/- (Rupees Eighteen lakhs sixty three thousand three hundred and fifty three only) along with interest at the rate of 18% p.a. from the date of the claim petition till the realisation of the entire amount. You are hereby summoned to appear before the Sole Arbitrator in person or by a pleader duly instructed and able to answer all material questions relating to the claim or who shall be accompanied by some person able to answer all such questions at 11 A.M. on 30.03.2024 to answer the claim, failing which the matter will be heard and decided in your absence.

Mohan,
Counsel for Claimant

IN THE HIGH COURT OF JUDICATURE AT MADRAS (Testamentary and Intestate Jurisdiction)
O.P. No. 652 of 2023

In the matter of the Indian Succession Act XXXIX of 1925: And

In the matter of Estate of Thirunarayanan (deceased) intestate

Mr. Asuri Ramesh Rangan Sholinghur
S/o. Mr. Kasthuri Rangan
Old No.10, New No.19,
Dr. Besant Road,
Triplicane, Chennai - 600 005 ...**Petitioner**

All persons claiming to have any interest in the estate of the above Thirunarayanan who was residing at Old No. 2, New No.7, Tulasinga Perumal Koil Street, Lane II, Triplicane, Chennai- 600 005, and died on 07.11.2008 are hereby cited to come and see the proceed before the Learned Master sitting in the Original side of High Court of Judicature at Madras on 16.4.24 at 10.30a.m and requested to the file their objections, if they think fit before the grant of letters of administration.

Dated at Chennai on this the 13th day of March 2024.

R.Kannan,
No.10, Gokulam Colony,
West Mambalam,
Chennai-33

K. Usha
Assistant Registrar
Original side-1 (ic)
High Court Madras
Chennai-104.

of the Central Pollution Control Board.

“CSIR-NIIST is actively working on various waste management strategies, including biomedical waste. The technology that we developed for converting pathogenic biomedical waste into value added soil additives is a perfect example for the ‘Waste to Wealth’ concept,” he added.

Dr. Sanjay Behari, Director, Sree Chitra Tirunal Institute for Medical Sciences and Technology; Er. Sreekala S., Chairperson, Kerala State Pollution Control Board; Dr. Joseph Benavan, State President, Indian Medical Association; Dr. Pragya Yadav, Director-in-Charge, ICMR-NIOH and Head, BSL 4 Facility, National Institute for Virology, Pune; M. S. Faisal Khan, MD, NIMS Medicity, Thiruvananthapuram and Er. J. Chandrababu, Regional Director, Central Pollution Control Board, Bengaluru were also present.

After developing this technology, CSIR-NIIST transferred it to Angamaly-based firm Bio Vastum Solutions.

The meet also discussed various aspects related to scientific biomedical waste management and its significance. In the two panel discussions held at the conclave, experts stressed the need for new technologies that can replace conventional technologies for pathogenic biomedical waste management.

More than 250 delegates including policymakers, major medical colleges/hospitals, technocrats, NGOs, industries and academia attended.

NIIST is a constituent laboratory of Council of Scientific and Industrial Research and National Institute for Interdisciplinary Science (CSIR)

latest offers on their favourite brands, navigate in the mall shoppers can discover

FORM A
PUBLIC ANNOUNCEMENT

[REGULATION 14 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (VOLUNTARY LIQUIDATION PROCESS) REGULATIONS, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. STUSER TOOLS PRIVATE LIMITED

1. NAME OF THE CORPORATE PERSON	M/S. STUSER TOOLS PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	08th SEPTEMBER 1995
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC CHENNAI UNDER THE COMPANIES ACT, 1956
4. CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U29130TN1995PT032851
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	112, AICAM Towers, 1st MAIN ROAD, AMBATTUR INDUSTRIAL ESTATE, AMBATTUR-600058
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	26th MARCH 2024
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: VISWANATHAN RAJAGOPALAN ADDRESS: PLOT NO.4, 1/787A, DEIVANAI NAGAR, II STREET, MADIPAKKAM, CHENNAI-600091, TAMIL NADU. E-MAIL: viswanathan.rip@gmail.com MOBILE: 63792 52059 REG.NO: IBB/IPA-003/ICA1N-00275/2020-21/13069
8. LAST DATE FOR SUBMISSION OF CLAIMS	25th APRIL 2024

Notice is hereby given that the M/s. STUSER TOOLS PRIVATE LIMITED has commenced Voluntary Liquidation on **26th March 2024**. The stakeholders of M/s. **Stuser Tools Private Limited** are hereby called upon to submit a proof of their claims as on the commencement of this Liquidation process in the appropriate Form as per IBC Voluntary Liquidation Regulations 2017, on or before **25th APRIL 2024** to the Liquidator at the address mentioned in the above Item 7. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims, in person or by registered post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

DATE: 28th MARCH 2024
PLACE: CHENNAI

VISWANATHAN RAJAGOPALAN
LIQUIDATOR OF THE COMPANY
REG.NO: IBB/IPA-003/ICA1N-00275/2020-21/13069

PUBLIC NOTICE

BEFORE THE SOLE M.P. VENKATESWARAN ARBITRATOR
Old No. 10, New No. 16, Srinivasa Avenue Road, Raja Annamalai Puram, Chennai 600 028

Arbitration No. MPV/VGN/9 of 2024

VGN Project Estates Private Limited,
Represented by its Authorised Signatory,
Mr. A. Rangappan,
No.Y-222, Kimberly Towers, 2nd Avenue,
Anna Nagar, Chennai - 600 040. ... Claimant

Versus

1) R. Anbalagan,
C/o. R. Venkatesan,
Block No.2, Flat No. 6C, Rani Meyyamma Towers,
MRC Nagar, Chennai - 600 029. ... Respondent

The above Arbitration proceedings has been initiated by the Claimant against you for recovery of Rs.44,55,619/- (Rupees Forty four lakhs fifty five thousand six hundred and nineteen only) and prayed the Hon'ble Sole Arbitrator to pass an award directing you to pay the sum of Rs.44,55,619/- (Rupees Forty four lakhs fifty five thousand six hundred and nineteen only) along with interest at the rate of 18% p.a. from the date of the claim petition till the realisation of the entire amount. You are hereby summoned to appear before the Sole Arbitrator in person or by a pleader duly instructed and able to answer all material questions relating to the claim or who shall be accompanied by some person able to answer all such questions at 11 A.M. on 30.03.2024 to answer the claim, failing which the matter will be heard and decided in your absence.

Mohan,
Counsel for Claimant

PUBLIC NOTICE

Our Client Mrs. C. Thripura sundari w/o late Jaganathan aged 71 Years residing at No.293 Thiruvotriyur High Road, Old Washemmenpet Chennai-600021, I have informed that on 27.03.1997 Mrs. C. Thripura sundari w/o late Jaganathan has purchased the land comprised Survey No. 639/5 extent area of 3600 sq feet of vacant land which was comprised in Pallikarai Village Registered at Sub registrar office of Chennai South Joint-I the original sale deed document No. 1432/1997 dated on 27.03.1997. When my clients Mrs. C. Thripura sundari and her brother's son Mr. Ganesh ram was carried it by two wheeler to take Xerox on 25.03.2024, at 12.30 PM on the way Ramapuram to Arasamangal junction. They are efforts to trace the bag did not yield fruit. They are requested to kindly surrender to me or to my Client if any one misuses the document it won't bind my client.

K. Thangamani B.A.B.L.,
Advocate
Office: No.15/28 First Floor,
2nd Avenue Ashok Nagar
Chennai- 600083
Phone: 7708649669



Sri Krishna Sweets has organised Raman Ethanai Raman programme in Bharathiya Vidya Bhavan recently. Retd.Judge Prabha Sri Devan & Nalli Kuppu Swamy Chetty, presented Sri Krishna Sweets memento to Kamban Kazhagam Trust General Secretary Gnana Jothi Saravanan. Dr. Sudha Seshayan, Sarada Nambi Aruran, Bala Srinivasan were present.

SIP Academy unveils CriCo English skill development programme for children

Chennai, Mar 28: SIP Academy, a well-known organization in skill development programmes for children has launched an unique English skill development programme, CriCo English in collaboration with UK based RTL English. This programme is designed to bridge the skill gap among children in English language and critical thinking skills for academic success.

“One of the important skills children need today is good communication in English along with Critical thinking. We have designed a very engaging programme for kids and the initial feedback from our pilot is very encouraging,” said Dinesh Victor, Managing Director of SIP Academy.

“The interplay of animated content, app based homework and course instructor intervention at class makes it (CriCo English) a unique programme in the Market. We are targeting 250 franchisee centers in the next 3 years”,

SDT hosts National Conclave on Design Thinking

Chennai, Mar 28: School of Design Thinking and Intellect organised National Conclave on Design Thinking for Academic Leaders’ Propsels ‘Talent 2040’ Agenda.

AICTE Chairman Prof. (Dr.) T G Sitharam delivered a Keynote address at the First National Conclave on Design Thinking, and the event brought over 250 Academic representatives of Management, Engineering, Technology, Arts, Sciences, Architecture, and Humanities under one roof.

The conclave launched Academia NxT – the Definitive Partner Program for Academic Institutions to comprehensively leverage Design Thinking by first focusing on Mindset Transformation

In addition, the first ‘Design Thinking Impact Awards’ were announced under five categories to recognise some of the Adopters of Design Thinking in the Startup and Academic Fraternity. The winners of the Inaugural Edition are: SRM Institute of Science and Technology for Campus Ecosystem Design for Innovation, Noida Institute of Engineering & Technology for Future Skills Design Framework, Startup TN for Futuristic Policy & Governance Design, Indian Institute of Management-Calcutta for Social Outreach Curriculum Design, Sairam Institutions for Holistic Entrepreneurship & Innovation Design

PUBLIC NOTICE

BEFORE THE SOLE M.P. VENKATESWARAN ARBITRATOR
Old No. 10, New No. 16, Srinivasa Avenue Road, Raja Annamalai Puram, Chennai 600 028

Arbitration No. MPV/VGN/8 of 2024

VGN Project Estates Private Limited,
Represented by its Authorised Signatory,
Mr. A. Rangappan,
No.Y-222, Kimberly Towers, 2nd Avenue,
Anna Nagar, Chennai - 600 040. ... Claimant

Versus

1) Mr. Ravin Andrew Carr,,
S/o. Mr. Roopsingh Carr,
B-12, Pasupathinath Apartment, No.26, Desika Road,
Mylapore, Chennai - 600 004. ... Respondent

2) Mrs. Vasanthakumari Carr,
W/o. Ravin Andrew Carr,
B-12, Pasupathinath Apartment, No.26, Desika Road,
Mylapore, Chennai - 600 004. ... Respondent

The above Arbitration proceedings has been initiated by the Claimant against you for recovery of Rs.73,57,119/- (Rupees Seventy three lakhs fifty seven thousand one hundred and nineteen only) and prayed the Hon'ble Sole Arbitrator to pass an award directing you to pay the sum of Rs.73,57,119/- (Rupees Seventy Three lakhs fifty seven thousand one hundred and nineteen only) along with interest at the rate of 18% p.a. from the date of the claim petition till the realisation of the entire amount. You are hereby summoned to appear before the Sole Arbitrator in person or by a pleader duly instructed and able to answer all material questions relating to the claim or who shall be accompanied by some person able to answer all such questions at 11 A.M. on 30.03.2024 to answer the claim, failing which the matter will be heard and decided in your absence.

Mohan,
Counsel for Claimant

PUBLIC NOTICE

My clients 1.Mrs.S.Vasanth, wife of late D.Sankar, 2.Mr.S.Selvakumar, son of late D.Sankar, 3.Mr.S.Senthilkumar, son of late D.Sankar, and 4.Mr.S.Varunkumar, son of late D.Sankar, all are residing at No.3/73, Valluvar Salai, Ramapuram, Chennai-600089, are the owners of the property being vacant lands measuring 71 Cents comprised in Survey Nos.78/3A, 78/48, 78/5 & 89/9A at Kanthalur Village, Chengalpatt Taluk, Chengalpatt District. The said Mrs.S.Vasanth, Mr.S.Selvakumar, Mr.S.Senthilkumar, and Mr.S.Varunkumar, in turn appointed Mr.M.Madhanraj, son of Mr.Mani Nadar, as their General Power of Attorney Agent, (vide General Power of Attorney deed dated 09.05.2023, document No.7242/2023, Joint-II SRO Chengalpatt) in respect of the above said property. While so the said Mr.M.Madhanraj, the power agent of Mrs.S.Vasanth, Mr.S.Selvakumar, Mr.S.Senthilkumar, and Mr.S.Varunkumar, had lost the Original Sale deed dated 14.09.1992, executed by Kuppammal to Palayam, registered as document No.1927 of 1992, SRO Chengalpatt, pertaining to the above said property in transit while going to take Xerox. So if any one has any right or objection over the said document please inform the same within 7 days to the below mentioned address failing which it is presumed that no one has any manner of right or objection over the same.

G.Sathanandam, M.A.B.L.,
Advocate,
A-3, Guru Kripa Apartments,
No.25, First Avenue,
Ashok Nagar,
Chennai-600083.

PUBLIC NOTICE

This is to inform to the General Public that I, Mr. S.Deepak Raj aged 43/2024 years, S/o. Mr.S.Sethuraman, residing at No. 4/B, D-96, KGEYES Swagatham, Anna Main Road, KK Nagar, Chennai 600078 is the absolute owner of Flat situated at bearing No. E-12, III Floor, Halls Tower, (P.A.Towers) in the premises bearing No.33, Halls Road(Tamil Salai), Egmore, Chennai 600008, measuring about 1030 sq.ft. the Corporation Division No. 105 executed Release Deed in my favour on 15.12.2008 vide Document No.2411 of 2008 registered in the Sub Registrar of Periamet. The above said release deed parent document of Mrs. S.Vijaya Mother of S. Deepak Raj, bearing Sale Deed Document No. **Doc. 234/1988** at SRO Office, Periamet, Chennai. It is informed that to the general public that while I am shifting my residence from No.407, 5th Sector, 21st Street, K.K.Nagar, Chennai 600078 to No.4/B, D96, KGEYES Swagatham, Anna Main Road, K.K.Nagar, Chennai 600078 on 01.Feb.2019, I lost the original Sale Deed and the same could not be traceable and found lost. Hence, I hereby calling through this notice that if anyone has any reasonable objections or claim, interest over the above said property or custody of the above original Sale Deed may kindly inform to the undersigned within 10 days from the date of publication of this notice. Further, it is informed that if anyone deals with any 3rd party to encumber the said property then he/she will be doing so at his/her risk and the transaction will not bind me and the same will be illegal.

S. DEEPAK RAJ
No.4/B, D96, KGEYES
Swagatham, Anna Main Road,
K.K.Nagar,
Chennai 600 078.
Mobile 9884078600

PUBLIC NOTICE

It is hereby brought to the notice of the general public that our client, M/s. Hero FinCorp Limited, having its local office at 5th Floor, Alpha Centre, 150-151, North Usman Road, T.Nagar, Chennai – 600017 intends to sanction mortgage loan to M/s. Sri Maha Ladies Hostel for below mentioned property owned by Mr. S.Ramalingam: All that piece and parcel of the Plot No.8, measuring 1793 square feet, Plot No.9, measuring 1995 square feet & Plot No.10, measuring 2087 square feet [in all measuring 5875 square feet], situated in Sri Gajalakshmi Nagar Extension, comprised in Survey No.355/6[part] of Manimangalam Village, then Sriperumbudur Taluk, now Kundrathur Taluk, Kancheepuram District, Tamil Nadu, and lying within the Sub-Registration District of Padappai, in the Registration District of Chennai – South. If any person, Bank or financial institution has any objection to the same, he/she may within 7 days from the date of publication of this Notice contact the undersigned with sufficient documentary proof thereof, failing which it shall be deemed that there is no third-party claim, charge or interest over the above said property and our client will be free to sanction the mortgage loan to the above said M/s. Sri Maha Ladies Hostel for said property owned by Mr. S.Ramalingam.

SB Legal,
Advocates at No.19/10,
Kannadasan Street, Kodambakkam,
Chennai – 600024. Mob. No.9840176751.

PUBLIC NOTICE

Notice is hereby given to the public in General that a Housing Loan is proposed to be sanctioned by M/s Bank of Baroda, T.Nagar Branch, having its office at New No.6, Old No.54, South Boag Road, Chevalier Sivaji Ganesan Road, T.Nagar, Chennai-600 017, to the borrowers/mortgagors namely Mrs. Aarthie Ramaswamy and Mr.R.B.Ramesh, both residing at No.15, B-2, Vaidyaraman Street, T.Nagar, Chennai-600 017 for below mentioned property i.e., Schedule property.

SCHEDULE OF PROPERTY

The brick built RCC terraced house and premises at New Door No.25/1, Old Door No.16/1, Sir Theyagaraya Road, T.Nagar, Chennai-600017 and this property situated in the site measuring, East to West on both sides 45 feet, North to South on both sides 73 feet, admeasuring 3285 Sq.ft., comprised in Survey Nos.117, 117/7 and 120, Old Town Survey No.653/14, New Town Survey No.6531/6, Block No.140, at Mambalam Village, Mambalam Taluk, Chennai District, together with a right of passage in the site on the West measuring 23 feet into 179-1/2 feet to reach the Sir Theyagaraya Road and this property being bounded on the North by Theyagaraya Road & T.S.No.6532, Block No.140, South by Part of T.S.Nos.6529/2 & 6530, Block No.140, East by Part of T.S.No.6533, Block No.140 and on the West by T.S.No.6531/1, Block No.140 and this property is coming within the Sub Registration District of T.Nagar and Registration District of Chennai South. If anybody have any objection to the sanctioning of housing loan to the incumbents and mortgage of the Schedule mentioned Property with the said Bank, the same may be communicated to the undersigned within 15 days from the date of the publication. Or else, it shall be presumed that the above said property is free from all encumbrances and no claim of any sort will be entertained in future.

B.MURUGAVEL, M.Sc.M.L.L.,
Advocate,
A-3, Guru Kripa Apartments,
No.25, First Avenue,
Ashok Nagar,
Chennai-600083.

